



2026:AHC:22548-DB

HIGH COURT OF JUDICATURE AT ALLAHABAD
CRIMINAL MISC. WRIT PETITION No. - 29946 of 2025

Ashok Kumar Mishra

.....Petitioner(s)

Versus

State Of U.P. And 4 Others

.....Respondent(s)

Counsel for Petitioner(s)	:	Dhirendra Kumar Dwivedi
Counsel for Respondent(s)	:	G.A.

Court No. - 45

HON'BLE RAJIV GUPTA, J.
HON'BLE ACHAL SACHDEV, J.

1. Learned counsel for the petitioner is permitted to make necessary correction in the array of the parties during the course of the day.

2. Heard learned counsel for the petitioner, learned AGA for the State and perused the record.

3.. The instant writ petition has been filed by the petitioner for the following reliefs:-

"(i) Issue a writ, order or direction in the nature of mandamus directing the respondent Nos. 2 and 3 to ensure the fair investigation in Case Crime No. 252 of 2025, under Sections 326 (g) and 352 B.N.S., Police Station Meja Distgrict Prayagraj as well as direct the respondents to ensure the arrest of the accused person in Case Crime No. 252 of 2025, under Sections 326 (g) and 352 B.N.S., Police Station Meja Distgrict Prayagraj .

(ii) Any other other suitable writ, order or direction, which this Hon'ble Court may deem fit and proper on the basis of facts and circumstances of the case."

3. Learned counsel for the petitioner has submitted that the petitioner is the first informant in the present case and though the F.I.R. in the instant case has been registered on 24.05.2025, yet the police is not investigating the case in fair and impartial manner.

4. In view of the above, the petitioner may move an application before the respondent no.2- Police Commissioner, Commissionerate Prayagraj, District Prayagraj highlighting his grievance and seeking fair and impartial investigation and if such an application is moved by the

petitioner, respondent no.2- Police Commissioner, Commissionerate Prayagraj, District Prayagraj, shall ensure the fair, impartial and expeditious investigation in the present case.

5. With the aforesaid order, the present writ petition stands **disposed of**.

February 2, 2026

n.u.

(Achal Sachdev,J.) (Rajiv Gupta,J.)